## GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:4725 ANSWERED ON:25.08.2010 INFRASTRUCTURE FOR TRIAL COURTS Ananth Kumar Shri

## Will the Minister of PLANNING be pleased to state:

- (a) whether the Planning Commission has received any proposal for increase in grants for trial courts infrastructure; and
- (b) if so, the details thereof and the response of the Government thereto?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF PLANNING ANDMINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

- (a): Yes, Sir.
- (b): In order to estimate the requirement of funds for meeting the physical infrastructure needs of the subordinate courts, the Department of Justice, Government of India had requested all the High Courts to send their requirement of funds. Based on the preliminary examination of information received, requirement for construction of new buildings for the subordinate courts and additional facilities in the existing buildings has been tentatively estimated to be around Rs.6,660 crore for the five year period 2010-15.

The Government of India supports State/UT Governments through a Centrally Sponsored Scheme viz. "Development of Infrastructure Facilities for Judiciary". In addition, a project for Computerisation of District and Sub-ordinate Courts has also been taken up by the Department of Justice. The Government of India has also approved 'in principle' a proposal to set up a National Mission for Justice Delivery and Legal Reforms.